

eCommittee Advisory for eCourt Service Mobile App (version 4.0)

The upgraded version of the eCourts Services Mobile App (Version 4.0) is scheduled for rollout shortly in the second half of May 2026 . The upgraded version represents a significant technological transition from the legacy Cordova framework to React Native, aimed at enhancing performance, responsiveness, and overall user experience.

The last date for support/ extended timeline of earlier Version has been set as **13.05.2026** by Hon'ble eCommittee Supreme Court of India. Since the earlier Version is being used extensively by stake holders (Advocates and Litigants) therefore in order to ensure smooth transition Hon'ble eCommittee has issued following advisory regarding backup to be ensured by stakeholders:-

“All users are required to mandatory take backup of their saved case data by utilizing the “Export” feature available in the current version of the mobile application within the timeline. Further, failure to take backup may result in permanent loss of saved case data, particularly in the event of any technical issues during the upgradation process.”